**ITEM NO.31 COURT NO.13 SECTION XI**

**S U P R E M E C O U R T O F I N D I A**
**RECORD OF PROCEEDINGS**

**SPECIAL LEAVE PETITION (CIVIL) Diary No. 6366/2025**

**[Arising out of impugned final judgment and order dated 20-12-2024 in WRIT-A No. 30491/2014 passed by the High Court of Judicature at Allahabad]**

**HITESH KUMAR GOYAL Petitioner(s)**

**VERSUS**

**LIFE INSURANCE CORPORATION OF INDIA & ORS. Respondent(s)**

**(FOR ADMISSION and I.R., IA No. 70822/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No. 70808/2025 - EXEMPTION FROM FILING O.T.)**

**Date : 29-08-2025 This matter was called on for hearing today.**

**CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR**
**HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA**

**For Petitioner(s) : Mr. P.S. Patwalia, Sr. Adv. (N/P)**
**Ms. Deveshi Chand, Adv.**
**Ms. Tiyyanibika Rao, Adv.**
**Mr. N. Sen, Adv.**
**Mr. Sumeir Ahuja, Adv.**
**Mr. Shubham Bhalla, AOR**

**For Respondent(s) :**
**Mr. Gautam Narayan, Sr. Adv.**
**Ms. Asmita Singh, AOR**
**Ms. Ankita Makan, Adv.**

**UPON hearing the counsel, the Court made the following**
**O R D E R**

**Learned counsel for the petitioner seeks a pass over. However, as this Bench is not sitting in the afternoon, his request cannot be entertained.**

**The matter is, accordingly, adjourned.**

**Re-list on 24.11.2025.**

Signature Not Verified
Digitally signed by Deepak Guglani
Date: 2025.08.30 12:52:06 IST
Reason:

**(DEEPAK GUGLANI)**
**AR-cum-PS**

**(PREETI SAXENA)**
**COURT MASTER (NSH)**